(b) and (c). Madras Government required one thousand tons of potato seeds of Great Scot variety produced in Scotland and not potato seedlings. They could, however, obtain 53 tons and 13 cwts potato seeds of Great Scot variety, only as no more quantity of that variety was available from U.K.

Bridge at Thana Creek

- 362. Shri Nath Pai: Will the Minister of Transport and Communications be pleased to state:
- (a) whether Government of Maharashtra have approached the Government of India to construct a bridge at Thana Creek; and
- (b) if so, the nature of the help sought and Government's reaction thereto?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). Yes. Sometime back the Government of Maharashtra submitted a proposal for Central Aid for the construction of a bridge over the Thana Creek. Owing to financial limitations however, it was not found possible to provide any Central Aid for this project. It is understood that the State Government have included this work in the State Third Five-Year Plan.

12 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: I have received notice of an adjournment motion, and on the same subject, I have received calling-attention-notices also. So, I am not giving my consent to that adjournment motion, because I am giving the same urgency to those calling-attention-notices. So, I shall take up the calling-attention-notices now.

Shri S. M. Banerjee (Kanpur):
May I submit one thing? If you decide that the calling-attention-notice
is a substitute for adjournment
motion, I bow to your ruling, but

supposing the matter is important and we feel that it requires further descussion, then, you would not give us as much opportunity for that on a calling-attention-notice, as you would have given on an adjournment motion.

Public Importance

Mr. Speaker: As the opportunity arises, and the question is taken up, on merits, each case would be decided. Nothing general can be laid down.

Shrimati Maimoona Sultan, Shri Nath Pai, Shri Subodh Hansda, Shri Hari Vishnu Kamath, Shri S. M. Banerjee, Shrimati Renu Chakravartty and Dr. U. Misra all have given notices of an identical nature, about some map which has been published. Before I take up that calling-attention-notice, I shall first take up the calling-attention notice in the name of Shrimati Vimla Devi.

12.02 hrs.

CALLING ATTENTION TO MAT-TERS OF URGENT PUBLIC IM-PORTANCE

POWER CUT IN ANDHRA PRADESH

Shrimati Vimla Devi (Eluru): Under rule 197, I beg to call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance, and I request that he may make a statement thereon, namely:—

"The situation arising out of 20 per cent power cut in Andhra Pradesh owing to the failure of the Central Government to make necessary foreign exchange arrangements for power projects".

Irrigation The Minister of Power (Hafiz Mohammad Ibrahim): I must admit at the outset that the present power supply position Andhra Pradesh is not a happy one. This has been due to the phenomenal rise in the demand for power non-completion of some of the projects included in the Second Plan, on account of the necessary foreign exchange for the import of equipment not being available. The limited amount of foreign exchange that came to the share of the power sector during the Second Plan was utilised only for what were then called the 'core projects'. We were, however, 'able to review the position in 1959, when the Tungabhadra-Nellore project was assigned to the YEN credit Japan. We were also able to arrange Swiss credit for the Upper Sileru Hydro-electric Project, Stage I, and orders for the entire plant and equip-Tungabhadra-Nellore ment for the project, and for the main generating plant and equipment for the Upper Sileru Stage I scheme have been placed.

After considerable discussions with the authorities of the Agency Development. International and the International Bank for Reconstruction and Development, projects at Ramagundam and Kothagudam have now reached a where we have every hope that the necessary approval for loan assistance by these foreign agencies would forthcoming.

At the end of the Third Five Year Plan, the total installed generating capacity in Andhra Pradesh is likely to be 638 MW, against a demand of 428 MW. Since, however, the firm capacity would be somewhat less, it is apprehended that the State would continue to suffer some shortage even after the above projects have completed. My Ministry has greatly exercised about this shortage. The question of bridging this gap between the supply and the demand either by arranging bulk supply from neighbouring States or by provision of additional generating capacity, provided the requisite resources and in particular the foreign exchange can be made available, is engaging the attention of my Ministry.

I lay a more detailed statement on Table of the House. [See Appendix I, annexure No. 52].

Shrimati Vimla Devi: What is the amount of foreign exchange allotted in the Second Plan period and the amount actually released for this purpose?

Speaker: The Minister said that they are considering how much to release.

Shrimati Vimla Devi: No. Sir.

Speaker: Was some foreign Mr. exchange sanctioned during Second Plan period for this purpose?

Hafiz Mohammad Ibrahim: I want to say one thing.

I have not brought those with me. Probably I was under a wrong impression—as I am seeing something different now-that questions could be put about this matter after my reply,

Mr. Speaker: There is one thing I might make clear. I had put it before the House that notices of adjournment motions were given on trivial matters. Therefore I had advised Members—rather requested them-that instead of giving notices of adjournment motions, they might just convert them into calling attention notices on important matters. And if I consider that they ought to be brought before the House, I will refer them here. But in that case, we will have to give this facility to the Member that he might put a question or two-only one Member-on that if there is something to be clarified. I will allow that. fore, the hon. Minister would take note of this that in future perhaps a question or two might be put in caliing attention notices also.

Hafiz Mohammad Ibrahim: I have already admitted my mistake. I did not bring other material under this impression that there would be no question asked.

Speaker: The hon. might be supplied the information she asked for through a letter or some other communication.

Hafiz Mohammad Ibrahim: Yes, I welcome it. I will send it.

Shrimati Vimla Devi: I want another question also to be answered in writing. We have seen Press reports to the effect that Czechoslovakia and Poland have offered to instal power stations in Andhra Pradesh. The Czechoslovak Government has offered to instal a power station of 50,000 kw. and the Polish Government one of 6,000 kw. Have the Union Government taken any steps in this matter?

Mr. Speaker: This also would be answered along with the first question

Hafiz Mohammad Ibrahim: Very well.

CIRCULATION OF A MAP BY PAKISTAN
HIGH COMMISSION SHOWING PARTS
OF INDIAN TERRITORY AS A PART OF
PAKISTAN.

Mr. Speaker: I have read out the names of the hon. Members who have tabled calling attention notices separately about the same subject, the reported circulation of a map by the Pak High Commission showing certain Indian territories as part of Pakistan. Though directly it was not the responsibility of the Central Government and there has not been any default on their part, in view of the fact that hon. Members were feeling exercised over it, I have referred to it here. Could the hon. Prime Minister say something about it?

Shri Raghunath Singh (Varanasi): I had tabled a Short Notice Question also on this.

Shrimati Maimoona Sultan (Bhopal) Under Rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

The reported circulation of a map by Pak High Commission showing certain Indian territories as part of Pakistan.

The Prime Minister, Minister οf External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Thus far we have only seen newspaper reports about this matter. We have not seen the map. We have sent for it. But I take it that the newspaper reports are correct. Pakistan Government or Pakistan authorities live in a fantasy land. They do not seem to know what realities are. So far as this matter concerned, we shall verify and take such steps as we can. Apart from drawing the attention of the Pakistan Government, if any person has committed a breach of the law, he will be punished for it.

Attention to Matters of

Urgent Public Importance

Shri S. M. Banerjee (Kanpur):
Actually the report says that the
map speks to guide tourists visiting
places in Pakistan. So this is supposed to be a tourist map. I want to
know whether the West Bengal Government has sent any communication
to the Central Government on the
basis of this, as it has been circulated
on a large scale in West Bengal.

Shri Jawaharlal Nehru: I do not think so, Sir. This is a new thing, and something new has happened. It has apparently come by post to some one in Calcutta. Maybe, a few others may have come by post. There has been hardly time for the West Bengal Government to write to us on the subject. It appeared in yesterday's papers. Maybe, we may be getting some letters from them, some protests. They may themselves take some action.

Shri Nath Pai (Rajapur): Under our law, anyone questioning the territorial integrity of this country is liable to prosecution, but supposing the Government of Pakistan raises the question of diplomatic immunity because this particular objectionable map is published by the Deputy High Commissioner stationed in Calcutta, may we know, if prosecution is not possible, whether, to emphasize how seriously we take this kind of question, the Government will demand